THE HIGH COURT OF MEGHALAYA SHILLONG

CIRCULAR

Dated Shillong, the 20th September 2019

NO.HCM.II/89/2014-Estt/86: It is impressed upon all concerned that, henceforth, all applications made by persons entitled for certified copies of orders/judgments, or documents filed in/ in the custody of the Court, in any proceeding, shall be immediately, but not later than 5 (five) days from the date of application, be supplied to the concerned applicant.

Any deviation in this regard will be viewed very seriously.

By order,

REGISTRAR GENERAL

Memo No. HCM.II/89/2014-Estt/ 86-A Dated Shillong, the 20th September 2019 Copy for information to: -

- 1. The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- 2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
- 3. The District & Sessions Judge, Nongpoh/ Shillong/ Jowai/ Nongstoin/ Williamnagar/ Tura/ Ampati/ Mawkyrwat for compliance; and with a request to bring the contents of this Circular to the knowledge of the Judicial Officers within their Judgeships.
- 4. The Member Secretary, Meghalaya State Legal Services Authority, Shillong.
- 5. The Joint Registrar-OSD, High Court of Meghalaya, Shillong.
- 6. The Director, Meghalaya State Judicial Academy, Shillong with a request to bring the contents of this Circular to the knowledge of the trainee Judicial Officers.
- The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
- 8. Office File.

REGISTRAR GENERAL

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